

In The Central Administrative Tribunal
Jaipur Bench, Jaipur

(6)

OA./TA/MP. No. 117196 199

Govt. & Shankar Shring Versus Union of India and others

Date of Order	Orders
15.7.96	<p>Mr. S. K. Jain, counsel for the applicant Mr. V. S. Gurjar, counsel for the respondents</p> <p>The learned counsel for the applicant states that the relief claimed in the OA by the applicant has been accorded by the respondent-department. The applicant, therefore, does not wish to press the Original application. The O.A. having become infructuous is dismissed with no order as to costs.</p> <p>Copy issued to app Vidh ch 30/8/96 30/7/96</p>

(RATTAN PRAKASH)
MEMBER (J)

